

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 142 OF 2019 IN APPEAL NO. 35 OF 2019 &
IA NOS. 143 & 1021 of 2019

Dated : 17th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Rattan India Power Limited	Appellant(s)
Versus		
Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Girik Bhalla

Counsel for the Respondent(s) : Ms. Pratiti Rungta for R-1

Mr. G. Umapathy
Mr. Anup Jain for R-2

Ms. Sudhanshu S.Choudhari
Mr. Yogesh S. Kolte for R-3

ORDER

IA No. 1021 of 2019

(Application for condonation of delay in filing reply)

For the reasons mentioned in the application, delay of 10 days in filing the reply is condoned.

Application is disposed of.

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List the IA for further hearing on **07.11.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson